

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
STARRED QUESTION NO. \*156**

**TO BE ANSWERED ON THE 21<sup>ST</sup> DECEMBER, 2022/ AGRAHAYANA 30, 1944  
(SAKA)**

**RELEASE OF PRISONERS FROM JAILS**

**156 # SHRI IMRAN PRATAPGARHI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the numbers of prisoners in the country who have not been released from the jails even after completing their sentence; and**

**(b) the State-wise details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a) and (b): A Statement is laid on the Table of the House.**

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO.\*156 FOR 21<sup>ST</sup> DECEMBER, 2022

**(a) and (b): National Crime Records Bureau (NCRB) compiles prison statistics reported to it by the States and Union Territories (UTs) and publishes the same in its annual publication “Prison Statistics India”. The latest published report is of the year 2021. Specific data in this regard is not maintained by NCRB.**

**‘Prisons’/‘persons detained therein’ is a “State List” subject under List II of the Seventh Schedule to the Constitution of India. The administration and management of prisons and prison inmates is, therefore, the concern of respective State Governments, who have the responsibility to ensure that prisoners are released from jail on completion of their sentence. However, the Ministry of Home Affairs (MHA) has been supplementing the efforts of the State Governments by issuing advisories on varied aspects of prison administration from time to time. Circulation of Model Prison Manual 2016, to all States and UTs, is also a step in this direction. The Manual has specific chapters on ‘Execution of Sentences’, ‘Prison Computerisation’, ‘Premature Release’, etc. which provides detailed guidance to the States/UTs. MHA has also strengthened the ‘E-prisons’ portal by providing financial assistance to the States and UTs to the tune of Rs. 100 crores**

**recently. The objective of E-prisons is to create end-to-end IT solution for automation of prison operations, including digitisation and availability of prisoner records in an electronic platform accessible to designated authorities as well as to prison inmates, enabling them to have direct access to information related to them like date of release, parole, visitor's booking, remission, redressal of grievances etc. MHA has also been assisting the States and UTs for modernising the security infrastructure in prisons as well as in strengthening the IT infrastructure in jails, which is intended to aid in efficient prison administration. It is the responsibility of States and UTs to make best use of the support and guidance provided to them in efficient prison administration.**

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